

**GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT**

LOK SABHA  
UNSTARRED QUESTION NO.3590  
TO BE ANSWERED ON 13.03.2026

**MISSION VATSALYA SCHEME**

†3590. SHRI BABU SINGH KUSHWAHA:  
SHRI NEERAJ MAURYA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the objective of the Mission Vatsalya Scheme along with the funds released under the said scheme, State-wise, specifically in the districts of Bareilly, Badaun, Shahjahanpur, Jaunpur and Aonla Parliamentary Constituency of Uttar Pradesh;
- (b) the manner in which the works under the Mission Vatsalya Scheme are monitored and evaluated;
- (c) the number of children identified by the Child Welfare and Protection Committee (CWC/CW & PC) in the said districts along with the number of children provided sponsorship/assistance under the said scheme in the said districts and constituencies; and
- (d) the number of children receiving financial assistance in the said districts and Parliamentary Constituencies along with the amount of assistance provided to such children who leave child care institutions after attaining the age of 18 years?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI ANNPURNA DEVI)

(a) & (b) : Ministry of Women and Child Development is implementing Centrally Sponsored Scheme namely 'Mission Vatsalya' through the State and UT Governments on pre-defined cost sharing basis between the Centre and the State Governments to deliver various services for children in difficult circumstances, which include both institutional and non-institutional care services.

The Mission Vatsalya ensures that the best interests of children are always taken care of while designing the projects/ programmes. It includes establishing institutional care services, non-institutional care services and emergency outreach services for children.

Mission Vatsalya Scheme guidelines envisage monitoring mechanism at the State and District levels. The agencies responsible for monitoring and implementation of the Scheme include the State Child Protection Society, State Adoption Resource Agency, State Child Welfare and Protection Committee at State level and District Child Protection Unit, District Child Welfare and Protection Committee and Child Welfare Committee at the District level. District Magistrates have been empowered as the nodal authority at the district level for the welfare of children in need of care and protection. Further, the National Commission for Protection of Child Rights (NCPCR) at national level and State Commission for Protection of Child

Rights (SCPCR) at State level respectively monitor the implementation of the Juvenile Justice (Care and Protection of Children) Act, 2015 (Section 109).

Funds are released to the State Governments and UT Administrations for implementation of the Mission Vatsalya Scheme. State and UT-wise details of funds released including State of Uttar Pradesh under Mission Vatsalya scheme during the financial year 2024-25 are at **Annexure**.

(c) & (d) : Mission Vatsalya scheme guidelines provide for District Child Welfare and Protection Committee in every district headed by the District Magistrate to supervise and monitor the Institutional and Non-Institutional Care Services under Mission Vatsalya Scheme. The Non-Institutional Care components under Mission Vatsalya scheme include Sponsorship, Foster Care and After Care.

Total 15,000 children have been supported for Non-Institutional care for the State of Uttar Pradesh under Mission Vatsalya Scheme, as on 31.03.2025. District-wise and Parliamentary Constituency -wise data is not maintained centrally.

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## ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTs (a) & (b) OF THE LOK SABHA UN-STARRED QUESTION NO.3590 FOR ANSWER ON 13.03.2026 BY SHRI BABU SINGH KUSHWAHA AND SHRI NEERAJ MAURYA REGARDING MISSION VATSALYA SCHEME

STATE/UT-WISE DETAILS OF FUNDS RELEASED UNDER MISSION VATSALYA SCHEME DURING THE FINANCIAL YEAR 2024-25

(Rs. in Crores)

S. No.	Name of the State/UT	Amount released
1	Andhra Pradesh	44.03
2	Arunachal Pradesh	5.32
3	Assam	31.39
4	Bihar	53.35
5	Chhattisgarh	39.10
6	Goa	5.14
7	Gujarat	19.50
8	Haryana	6.40
9	Himachal Pradesh	37.68
10	Jammu & Kashmir	44.75
11	Jharkhand	18.73
12	Karnataka	86.48
13	Kerala	12.03
14	Madhya Pradesh	117.24
15	Maharashtra	144.97
16	Manipur	68.15
17	Meghalaya	22.30
18	Mizoram	37.06
19	Nagaland	33.92
20	Orissa	68.83
21	Punjab	14.76
22	Rajasthan	74.98
23	Sikkim	16.21
24	Tamil Nadu	122.82
25	Telangana	36.97
26	Tripura	19.23
27	Uttar Pradesh	92.05
28	Uttarakhand	14.49
29	West Bengal	70.18
30	Andaman & Nicobar Island	3.13
31	Chandigarh	7.63
32	Dadra & Nagar Haveli and Daman & Diu	9.91
33	Delhi	7.62
34	Lakshadweep	0.00
35	Ladakh	3.81
36	Puducherry	4.17

